

AA

T.A 1083/87

9-11-91

How Mr Justice U.C. Sinha, VC  
How Mr A.B. Grover, AM.

4/10

MP 128/91 is an application  
for dismissing the petition as  
abated. Union of India has filed  
affidavit stating that the  
petitioners had already died  
on 6.7.90 but no substitution  
application has been moved.

Accordingly, this application  
is dismissed as abated.

d  
R.M.

VC

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